

**GOVERNMENT OF INDIA  
MINISTRY OF LABOUR AND EMPLOYMENT  
RAJYA SABHA  
UNSTARRED QUESTION NO. 1384  
TO BE ANSWERED ON 30.07.2026**

**WELFARE OF MIGRANT WORKERS IN ODISHA**

**1384. SHRI SUBHASISH KHUNTIA:**

**Will the Minister of Labour and Employment be pleased to state:**

- (a) the number of inter-State migrant workers employed in Odisha and registered under the relevant Central or State databases;**
- (b) the number of deaths and workplace accidents involving such workers during the last five years, sector-wise;**
- (c) the details of compensation, insurance or other assistance provided to the families of deceased or injured workers; and**
- (d) whether any measures have been proposed to strengthen registration, occupational safety and welfare of inter-State migrant workers in Odisha and if so, the details thereof and if not, the reasons therefor?**

**ANSWER**

**MINISTER OF STATE FOR LABOUR AND EMPLOYMENT  
(SUSHRI SHOBHA KARANDLAJE)**

**(a) to (d): The Ministry of Labour & Employment has launched eShram portal, a National Database of the Unorganised Workers on 26th August, 2021. The main objective of the eShram portal is to create a national database of unorganised workers including migrant workers seeded with Aadhaar, and facilitate delivery under existing Social Security and Welfare Schemes to unorganised workers. It allows an unorganised worker to register himself or herself on the portal on a self- declaration basis. As on 26.07.2026 over 1.37 crore unorganized workers including migrant workers have registered on eShram portal from the State of Odisha.**

**In order to safeguard the interest of the Migrant workers, Inter-State Migrant Workmen (Regulation of Employment and Conditions of Services) Act, 1979 provided for registration of certain establishments employing Inter-State Migrant Workers and licensing of contractors.**

**Contd..2/-**

**This Act has already been subsumed in the Occupational Safety, Health and Working Conditions (OSH) Code, 2020. The Occupational Safety, Health and Working Conditions (OSH&WC) Code, 2020, has come into force with effect from 21.11.2025, to regulate occupational safety, health and working conditions of the persons employed in an establishment and for matters connected therewith or incidental thereto.**

**Directorate General Occupational Safety and Health (DGOSH), an attached office of Ministry of Labour and Employment collects the data of accidental deaths and injuries of workers from Chief Inspector of Factories (CIF) / Directorate General of Industrial Safety & Health (DISH) of the States / Union Territories (UTs) in case of factories registered under Factories Act, 1948 [now subsumed under OSH & WC Code 2020]. The details of accidents and fatalities in case of construction (Central sphere), mining and factories in Odisha are at Annexure-I, Annexure-II and Annexure III respectively.**

**As per the provisions of OSH Code, it shall be the duty of every contractor or the employer, of an establishment employing inter-State migrant workers, to extend all benefits to such worker which are available to a worker of that establishment including benefits under the Employees' State Insurance Act, 1948 or the Employees' Provident Funds and Miscellaneous Provisions Act, 1952 or any other law for the time being in force and the facility of medical check-up as available to a worker under clause (c) of sub-section (1) of section 6.**

**Further, the Government has also enacted Code on Social Security (CoSS) 2020 which has come into effect from 21.11.2025. As per CoSS, 2020 the compensation related issues are to be dealt by the respective States only.**

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Annexures referred to in reply (a) to (d) of Rajya Sabha Un-Starred Question No. 1384 for 30.07.2026 regarding “Welfare of migrant workers in Odisha”

The number of workers died due to accident at work-site in the Central Sphere under Building & Other Construction Workers (RE&CS) Act, 1996 including migrant workers during 2021-2025 in the State of Odisha are as under:

| 2021           |   | 2022           |   | 2023           |   | 2024           |   | 2025           |   |
|----------------|---|----------------|---|----------------|---|----------------|---|----------------|---|
| No. of Workers |   | No. of Workers |   | No. of Workers |   | No. of Workers |   | No. of Workers |   |
| 3              | 1 | 7              | 2 | 16             | 6 | 8              | 4 | 12             | 8 |

Source: Central Labour Commissioner (Central).

Annexures referred to in reply (a) to (d) of Rajya Sabha Un-Starred Question No. 1384 for 30.07.2026 regarding "Welfare of migrant workers in Odisha"

The details of Accidents and Fatality in occurred in mines (Coal and Non-coal) during the 2021-2025 in the State of Odisha are as under:

| Year              | No. of Fatal Accidents | Fatality |
|-------------------|------------------------|----------|
| 2021              | 5                      | 5        |
| 2022              | 3                      | 3        |
| 2023              | 7                      | 9        |
| 2024              | 7                      | 7        |
| 2025(Provisional) | 8                      | 8        |

Source: Director General of Mines Safety (DGMS).

Annexures referred to in reply (a) to (d) of Rajya Sabha Un-Starred Question No. 1384 for 30.07.2026 regarding "Welfare of migrant workers in Odisha"

Total number of fatal injuries occurred during calendar year 2020-2024 in registered factories in the State of Odisha are as under:

| Years | No. of fatal injuries |
|-------|-----------------------|
| 2020  | 47                    |
| 2021  | 36                    |
| 2022  | 54                    |
| 2023  | 54                    |
| 2024  | 47                    |

Source: Data collected by DGFASLI from States / UTs.

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